

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE AT CHENNAI.**

**APPEAL NO.16 & 17 of 2020 (SZ)**

M/s. Valarmathi Hatchery  
Rep. by its Partner S.K. Shanmugam ,  
44/90, Raju Naidu Lay Out II,  
100 Feet Road, Gandhipuram,  
Coimbatore.

...Appellant

**Vs**

The Tamil Nadu Pollution Control Board & others

...Respondents

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**Filed by  
Thiru. C. Kasirajan,  
Advocate, Chennai.**



**Inspection Report on M/s. Shri Veerakumar Blue Metals, SF No. 297/3 & 318, Bogampatty Village, Sulur Taluk, Coimbatore District and M/s Valarmathi Hatchery located at SF Nos.316/2,316/3,317/2,318 etc. Bogampatty Village, Sulur Taluk, Coimbatore District as per the orders of the Hon'ble National Green Tribunal (SZ), Chennai in Appeal No. 16 & 17 of 2020 Dated: 04.11.2020**

**1.0 Preamble:**

I submit to state that, the NGT Appeal No. 16 & 17 of 2020 filed by M/s.Valarmathi Hatchery against M/s. Shri Veerakumar Blue Metals, TNPCB and others was listed for admission on 04.11.2020 before the Hon'ble NGT through Video Conference and the Hon'ble Tribunal has passed order dt. 04.11.2020 inter alia that,

***"..4. The Pollution Control Board is directed to consider the objections filed by the appellant and submit a further report regarding the same before the next hearing date.***

***5. The appellant is directed to serve the copy of the objection filed by them to the inspection report to the counsel appearing for the***

***6. The Pollution Control Board is directed to submit further report to this Tribunal by e-filing on or before 02.12.2020 and the appeal itself can be heard on that date with the available materials..."*** and the case is reposted on 02.12.2020.

In view of the above, Notice of Inspection has been served to both the units vide this office letter dated 16.11.2020 and the unit of M/s. Shri Veerakumar Blue Metals located at SF No. 297/3 & 318, Bogampatty Village, Sulur Taluk, Coimbatore District and M/s Valarmathi Hatchery located at SF

Nos.316/2,316/3,317/2,318 etc. Bogampatty Village, Sulur Taluk, Coimbatore District was inspected on 24.11.2020 and the inspection report is submitted as follows:

**2.0 Inspection Report on M/s. Shri Veerakumar Blue Metals:**

The unit of M/s. Shri Veerakumar Blue Metals located at SF No. 297/3 & 318, Bogampatty Village, Sulur Taluk, Coimbatore District was inspected on 24.11.2020 and the following were observed:

1. There is no change in process modification/infrastructure/establishment activities in the said site was noticed.
2. The unit was not in operation and power supply was not restored by the TANGEDCO.
3. The total land area of the unit is 1.194 Hectares which was partly covered by GI sheets of 7 feet height around the premises.
4. The unit of M/s. Shri Veerakumar Blue Metals surrounded by, On the southern side vacant land followed by the unit of M/s. Valarmathi Hatchery (Incubation & Hatching Section) with Roof Sheet Building are located at a distance of 202 m, M/s. Valarmathi Hatchery (Brooding shed located at a distance of 588 m, growing shed located at a distance of 521 m and laying sheds located at a distance of 468 m) with ACC Sheet Building, Vacant land on the Northern side, Mud Road followed by vacant land on the eastern side and vacant land on the western side.
5. The unit has installed Primary Crusher (Jaw Crusher) – 1 No., Secondary Crusher – 1 No., VSI Crusher – 1 No., Vibrators – 2 Nos. covered with GI Sheet enclosures in the closed shed and Conveyors – 3 Nos. installed without GI sheet enclosures. (Photographs attached).
6. The unit has constructed the settling tanks to treat trade effluent arises from M-sand washing section. (Photographs attached).

7. The unit has not provided adequate green belt in and around the premises.
8. The condition wise compliance of Consent for Establishment issued vide Proc. No. F.2062CBS/OS/DEE/TNPCB/CBS/W&A/2019 dated. 27/02/2019 by the unit is enclosed vide **Annexure – I**.

#### **2.1 Siting criteria of M/s. Shri Veerakumar Blue Metals:**

***It is submitted that, the competent authority for issuing the certificate regarding the distance from the National Highways or State Highways or inhabited site or places of public and religious importance will be through concern Revenue Department.***

The unit of M/s. Shri Veerakumar Blue Metals, filed application for Consent to Establish (CTE) through OCMMS for the proposed production of (i) Blue Metal Jelly of various sizes - 10000 Tons per month and (ii) Manufactured Sand - 15000 Tons per month and to generate solid waste of quantity - 3000 Tons per month along with following documents.

The unit has obtained no objection certificate from Tahsildar, SulurTaluk vide letter dated 09.11.2018 and Block Development Officer, Sulthanpettai Panchayat Union vide letter dated 07.01.2019, wherein it was certified interalia that (Copy enclosed for kind reference please).

**"In the Southern side M/s. Valarmathi Chicken Farm and ACC Sheet Building are located at a distance of 250 m, M/s. Valarmathi Chicken Farm and ACC Sheet Building are located at a distance of 800m"**

Further, it is submitted that Stone Crushing and quarrying activities are permitted as per the Use Zone classification of Agricultural zone vide the Rural Development and Local Administration Department vide G.O.Ms 1730 dated 24.0.1974.

Since, the proposed unit has satisfied the eligibility criteria stipulated in the B.P.Ms.No.4 dated 02.07.2004, the Consent to Establish under Section 25 of the Water (Prevention and control of Pollution) Act 1974 & under Section 21 of the Air (Prevention and Control of Pollution) Act 1981 was issued to the unit of M/s. Shri Veerakkumar Blue Metals for Establishment at S.F. No. 297/3 & 318, Bogampatty Village, SulurTaluk, Coimbatore District and for the Proposed production of Blue Metal Jelly of Various Sizes of quantity 10000 tons per month & Manufactured Sand of quantity 15000 Tons per month vide this office Proceedings dated 27.02.2019 subject to the conditions mentioned therein. (Compliance report on CTE conditions enclosed for kind reference).

The same was upheld in the Appeal No 3/2020 by the Honorable Appellate Authority, Chennai disposed the appeal by issuing an Order dated 17.06.2020 and directing the Board inter alia as follows:

***"...In the result, the Appeal is allowed by setting aside the impugned order of the first respondent – Board passed in Proceedings No T1 / TNPCB / F033284 / OS / Closure / W&A / 2020 dated 06.01.2020 subject to strict compliance by the appellant of all statutory requirements and other conditions imposed in the Consent to Establish Order including trial run and any other condition likely to be further imposed by the 1<sup>st</sup> respondent-Board. The respondent-Board shall issue suitable order for revoking closure direction and for restoration of electricity supply to the appellant- unit forthwith the copy of the same marked to Electricity Board for immediate compliance of restoration of electricity supply to the appellant- unit. The copy of this order is also to be marked to the concern Electricity Board for their reference..."***

### 3.0 Inspection Report on M/s Valarmathi Hatchery:

The unit of M/s Valarmathi Hatchery located at SF Nos.316/2,316/3,317/2,318 etc. Bogampatty Village, Sulur Taluk, Coimbatore District was inspected on 24.11.2020 along with the petitioner cum Managing Partner Mr. S.K.Shanmugam and the following were noted:

1. The hatchery was found in operation in an extent of 8.90 Hectares as reported by the unit.
2. The hatchery provided (350'x30') shed for Brooding activity which will handle about 7500 Chickens was found empty during inspection and provided a shed of (400'x30') for growing activity which will handle about 7500 Chickens was found in operation. (photographs attached)
3. The unit has provided (540'x30') of 5 layer sheds able to handle of about 7500 Nos of breeder stock in each shed which was found in operation. (photographs attached)
4. The hatchery provided 14 Nos. of Incubators to hatch around 10,000 chicks per week in each incubator as reported by the unit which was found in operation. Intense odour emanates from the incubation and tray washing section. (photographs attached)
5. In general, the poultry/hatchery industry produces large amounts of hatchery waste which includes solid waste and wastewater. The solid hatchery waste comprises empty shells, infertile eggs, dead embryos, late hatchings and dead chickens and a viscous liquid from eggs and decaying tissue. The trade effluent comes from water used to wash down incubators, hatching and chick handling areas.
6. The trade effluent such as floor washings generated from the above said 7 sheds including the brooding, growing, laying activity, wash down from incubators, hatching section, trays washing section and chick handling

areas were disposed on land for percolation without any treatment.  
(photographs attached)

7. The solid waste (fecal matter) generated from the brooding, growing and laying activity will be around 100 t for the period of 11 months, which will be disposed as manure to the local farmers as reported by the unit.
8. Solid hatchery waste comprises empty shells, infertile eggs, dead embryos, late hatchings and dead chickens and a viscous liquid from eggs are stored in carboys for outside disposal.
9. The unit authorities have reported that, the said solid wastes to be given as fish feed and other solid waste will be taken by the nearby farmers to use it as manure.
10. Lot of flies were noticed in and around the premises.
11. The unit has reported that, 74 employees were staying in the quarters provided by the facility within the campus.

### **3.1 CPCB guidelines and the present status on Poultry/Hatchery farms:**

In the Original Application No. 681/2017 before The National Green Tribunal Principal Bench, New Delhi (By Video Conferencing) order dated 16.09.2020 inter alia that,

**"...Grievance in this Application is against the CPCB guidelines dated 20.10.2015 regarding poultry farms. Objection of the applicant is to the following part of the Guidelines:-**

**"The poultry farms which are handling 1,00,000 or more birds at a given time in single location need to approach State Pollution Control Board to obtain necessary consent for operation under the Water (Prevention and Control of Pollution) Act, 1974"**

**“The hatcheries of any size which are performing the exclusive operation, feed mills of any capacity and the commercial poultry farms which are handling more than 5,000 birds at a given time on any single location need to be got registered with local bodies”**

Further grievance is against the direction dated 29.02.2016 issued by the CPCB to categorize commercial poultry farming as green industry.

.....

**17. Accordingly, we allow this application and direct the CPCB to revisit the guidelines for categorizing the poultry farms as green category and exempting their regulation under the Air Act, Water Act and the EP Act. The CPCB may issue fresh appropriate orders within three months and in if no further order is issued, all the State PCBs/PCCs will require enforcement of consent mechanism under the above Acts after 01.01.2021 for all poultry farms above 5000 birds in the same manner as is being done for farms having more than one lac birds. Till then, even without such consent mechanism, the State PCB/PCCs may strictly enforce the environmental norms and take appropriate remedial action against the any violation of water, air and soil standards statutorily laid down.”**

In view of the above, the requisite details/questionnaire prepared by the CPCB regarding the poultry farms was prepared and submitted by the SPCB.

#### 4.0 Findings and recommendations:

- i) The unit of M/s. Shri Veerakumar Blue Metals reported in their counter affidavit that, they unconditionally undertake to comply with the recommendations made by the Tamil Nadu Pollution Control Board. Since, the unit has not complied all the conditions stipulated in the Consent for Establishment (CTE), the unit may be directed comply with all the conditions stipulated in the Consent for Establishment issued vide Proc. No. F.2062CBS/OS/DEE/TNPCB/CBS/W&A/2019 dated. 27/02/2019.
- ii) The unit of M/s Valarmathi Hatchery may be directed to apply for consent of the Board under the Water Act and Air Act with the complete proposal for effluent treatment plant and solid waste disposal and to follow the further orders from the Original Application No. 681/2017 before the Hon'ble National Green Tribunal Principal Bench, New Delhi.

  
**District Environmental Engineer**  
**TNPC Board, Coimbatore South**  
30/11/20

#### Enclosures:

- a) **Annexure - I** - Condition wise compliance of Consent for Establishment issued vide Proc. No. F.2062CBS/OS/DEE/TNPCB/CBS/W&A/2019 dated. 27/02/2019 by the unit.
- b) **Annexure - II** - Compliance of the Board's Guidelines for M-Sand Units B.P.No.26 dated:30.07.2018
- c) **Annexure - III** - Photographs showing the status of M/s. Shri Veerakumar Blue Metals
- d) **Annexure - IV** - Photographs showing the status of M/s Valarmathi Hatchery

**Annexure - I****M/s. Shri Veerakumar Blue Metals**

SF No. 297/3 &amp; 318, Bogampatty Village, Sulur Taluk, Coimbatore District

**REPORT OF COMPLIANCE****CTE Proc No. F.2062CBS/OS/DEE/TNPCB/CBS/A/2019 DATED: 27/02/2019****under Air Act**

S.No.	Conditions of CE under Sec.21 of Air (Prevention & Control of Pollution) Act, 1981 as amended in 1987	Report of Compliance
1.	The unit shall provide adequate Air pollution control measures such as enclosures with water sprinkler arrangements to the Primary Crusher (Jaw crusher)- 1 No., Secondary Crushers-2 Nos, VSI crusher - 1 No and Vibrator- 3 Nos and GI covered with water sprinkler arrangement to the conveyors, dust collection chamber to the dust collection point. So as to achieve AAQ/Emission/ANL standards prescribed by the Board.	The unit has installed Primary Crusher (Jaw Crusher) - 1 No., Secondary Crusher - 1 No., VSI Crusher - 1 No., Vibrators - 2 Nos. covered with GI Sheet enclosures in the closed shed and Conveyors - 3 Nos. installed without GI sheet enclosures. (Photographs attached).
2.	The unit shall provide water sprinkling system to control the fugitive dust emissions at various points/ dust emission sources.	The unit has provided water sprinklers on Front side - 5 Nos., Left side - 9 Nos. and Right Side - 9 Nos. and yet to provide in all dust emission sources.
3.	The drop height of the proposed material should be kept at a minimum during loading and unloading.	The unit has assured to comply during operation of the unit.
4.	The entire conveyor belt shall be covered with GI sheet.	Not complied. Conveyors - 3 Nos. installed without GI sheet enclosures. (Photographs attached).
5.	Telescopic chute shall be provided at the product unloading conveyor so as to adjust according to size of the heap to avoid dust emission.	Not complied. The unit was advised to comply with.

6.	Dust containment enclosure should be provided and supported on angles so that it can with stand strong wind and the roof should be given a gradual slope/curvature so as to prevent accumulation of water.	The unit has provided dust containment enclosure provided with GI sheets and supported on angles with a gradual slope/curvature so as to prevent accumulation of water for the following: Primary Crusher (Jaw Crusher) - 1 No., Secondary Crusher - 1 No., VSI Crusher - 1 No., Vibrators - 2 Nos.
7.	Material transfer point such as hopper such as bottom/product unloading conveyors to be provided suitably to prevent dust release in to the atmosphere.	The unit was advised to comply with.
8.	Opening in the enclosures Shafter motor driver, conveyor belts, etc., are to be provided with rubber flaps (wherever possible) to prevent release of dust.	The unit was advised to comply with.
9	Periodical cleaning of water spray nozzles should be carried out to avoid choking.	The unit has assured to comply during operation of the unit.
10.	The unit shall provide the compound wall/wind net arrester of 10 feet height all around the unit premises.	<b>Not complied.</b> The total land area of the unit is 1.194 Hectares which was partly covered by GI sheets of 7 feet height around the premises.
11.	Green belt of ever green high foliage type like Neem, tamarind, gold mohar shall be developed within/outside the boundary of the unit with adequate width.	<b>Not complied.</b> No green belt is being developed inside the premises.
12.	The industry shall provide metal road with in the premises to avoid fugitive emission.	<b>Not complied.</b> The unit has not provided metal road with in the premises to avoid fugitive emission.
13.	The unit shall comply with any further directions to be given by the Hon'ble Supreme Court of India in the court case relevant to stone crushing units and shall	The unit was advised to comply.

	comply with all the suggestions given by NEERI and NPC.	
14.	In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.	The unit was advised to comply.
15.	The unit shall establish the stone crusher as per the latitude & longitude furnished in the GPS certificate without any deviation.	The unit has established the stone crusher in the latitude of 10.893463 & longitude of 77.124225.
16.	The unit shall not "Use and throw plastic" such as plastic sheets used for food wrapping, spreading on dining table etc., Plastic plates, plastic coated tea cups, plastic tumbler, water pooches and packets, plastic straw, plastic carry bag and plastic flags irrespectively of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternatives such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.	The unit was advised to comply.
17.	The unit shall comply the Board's Guidelines for M-Sand Units B.P.No.26 dated:30.07.2018.	The compliance on the Board's Guidelines for M-Sand Units vide B.P.No.26 dated:30.07.2018 is enclosed vide Annexure - IV.

**M/s. Shri Veerakumar Blue Metals**

SF No. 297/3 & 318, Bogampatty Village, Sulur Taluk, Coimbatore District

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**REPORT OF COMPLIANCE**

**CTE Proc No. F.2062CBS/OS/DEE/TNPCB/CBS/W/2019 DATED: 27/02/2019**

**Under Water Act**

S.No.	Conditions of CE under Sec.21 of Water (Prevention & Control of Pollution) Act, 1974 as amended in 1988	Report of Compliance
1.	The unit shall treat the sewage through septic tank and dispersion trench arrangements so as to satisfy the sewage standards prescribed by the Board.	The unit has provided septic tank/dispersion trench arrangement for the treatment and disposal of sewage.
2.	The unit shall treat the trade effluent through series of settling tanks as reported.	The unit has constructed the settling tanks to treat trade effluent arises from M-sand washing section. (Photographs attached).
3.	The treated trade effluent shall be recycled back into the process as reported.	The unit was advised to comply.
4.	The drop height of the proposed material should be kept at a minimum during loading and unloading.	The unit was advised to comply.
5.	Telescopic chute shall be provided at the product unloading conveyor so as to adjust according to size of the heap to avoid dust emission.	The unit was advised to comply.
6.	Dust containment enclosure should be provided and supported on angles so that it can with stand strong wind and the roof should be given a gradual slope/curvature so as to prevent accumulation of water.	The unit has provided dust containment enclosure provided with GI sheets and supported on angles with a gradual slope/curvature so as to prevent accumulation of water for the following: Primary Crusher (Jaw Crusher) - 1

		No., Secondary Crusher - 1 No., VSI Crusher - 1 No., Vibrators - 2 Nos.
7.	Material transfer point such as hopper such as bottom/product unloading conveyors to be provided suitably to prevent dust release in to the atmosphere.	The unit was advised to comply.
8.	Opening in the enclosures Shafter motor driver, conveyor belts, etc., are to be provided with rubber flaps (wherever possible) to prevent release of dust.	Not complied. The unit was advised to comply.
9.	Periodical cleaning of water spray nozzles should be carried out to avoid choking.	The unit has assured to comply during operation of the unit.
10.	The unit shall provide the compound wall/wind net arrester of 10 feet height all around the unit premises.	<b>Not complied.</b> The total land area of the unit is 1.194 Hectares which was partly covered by GI sheets of 7 feet height around the premises.
11.	Green belt of ever green high foliage type like neem, tamarind, gold mohar shall be developed within/outside the boundary of the unit with adequate width.	<b>Not complied.</b> No green belt is being developed inside the premises.
12.	The industry shall provide metal road with in the premises to avoid fugitive emission.	<b>Not complied.</b> The unit has assured to comply during operation of the unit.
13.	The unit shall comply with any further directions to be given by the Hon'ble Supreme Court of India in the court case relevant to stone crushing units and shall comply with all the suggestions given by NEERI and NPC.	The unit was advised to comply.
14	In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without	The unit was advised to comply.

	against the unit as per law.	
15	The unit shall establish the stone crusher as per the latitude & longitude furnished in the GPS certificate without any deviation.	The unit has established the stone crusher in the latitude of 10.893463 & longitude of 77.124225.
16	The unit shall comply the Board's Guidelines for M-Sand Units B.P.No.26 dated:30.07.2018.	The compliance on the Board's Guidelines for M-Sand Units vide B.P.No.26 dated:30.07.2018 is enclosed vide Annexure - IV.
17	The unit shall provide rain water harvesting facilities in the premise so as to recharge the ground water.	Not complied. The unit was advised to provide rain water harvesting facilities in the premises so as to recharge the ground water.
18	The unit shall not "Use and throw plastic" such as plastic sheets used for food wrapping, spreading on dining table etc., Plastic plates, plastic coated tea cups, plastic tumbler, water pooches and packets, plastic straw, plastic carry bag and plastic flags irrespectively of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternatives such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.	The unit was advised to comply.

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**Annexure - II**

Compliance of the Board's Guidelines for M-Sand Units B.P.No.26 dated:30.07.2018

**REPORT OF COMPLIANCE**

S.No.	Conditions	Compliance
<b>I. Recommended Dust Containment and Dust Suppression System</b>		
<b>a.Dust Containment System</b>		
1.	Enclosure to be constructed of G.I Sheets (1.66mm and 1.25 mm thick) and supported on angle structures so that it can with stand strong wind	The unit has installed Primary Crusher (Jaw Crusher) - 1 No., Secondary Crusher - 1 No., VSI Crusher - 1 No., Vibrators - 2 Nos. covered with GI Sheet enclosures in the closed shed and Conveyors - 3 Nos. installed without GI sheet enclosures. (Photographs attached).
2.	Roof to be given a gradual slope/ curvature so as to prevent accumulation of water. Material transfer point such as hopper bottom/product unloading conveyor to be covered suitably to prevent dust release into the atmosphere	The unit has provided dust containment enclosure provided with GI sheets and supported on angles with a gradual slope/curvature so as to prevent accumulation of water for the following: Primary Crusher (Jaw Crusher) - 1 No., Secondary Crusher - 1 No., VSI Crusher - 1 No., Vibrators - 2 Nos.
3.	Locations where complete enclosure are not possible such as openings in vertical shaft impactor (VSI) side and bottom, are to be covered suitably (GI sheets/rubber flap or any other material) to prevent dust release into the atmosphere.	The unit has installed VSI Crusher - 1 No., Vibrators - 2 Nos. covered with GI Sheet enclosures in the closed shed.
4.	Openings fitted with doors are to be provided for inspection and access in the enclosures.	The unit has provided a door for inspection to the closed shed where Primary Crusher (Jaw Crusher) - 1 No., Secondary Crusher - 1 No.,

		VSI Crusher - 1 No., Vibrators - 2 Nos. were installed.
<b>b. Dust Suppression System</b>		
1.	Since dust generation from transfer are quite substantiate, dust suppression system, comprising of spraying of fine water mist through special nozzles, should be carried out over the dust generation sources to suppress the dust cloud	The unit has provided water sprinklers on Front side - 5 Nos., Left side - 9 Nos. and Right Side - 9 Nos. and yet to provide in all dust emission sources.
<b>c. Construction of Compound Wall</b>		
1.	All M-sand units shall construct compound wall to a height of 10 feet all around its boundary and shall erect wind net/metal sheet of 5 feet height to prevent dust carryout to the nearby areas.	<b>Not complied.</b> The total land area of the unit is 1.194 Hectares which was partly covered by GI sheets of 7 feet height around the premises.
<b>d. Green belt</b>		
1.	Green belt of 5 meter width shall be provided all around the inner periphery of the unit premises.	<b>Not complied.</b> No green belt is being developed inside the premises.
<b>II. General Conditions</b>		
1.	Periodical cleaning of water spray nozzles should be carried out to avoid choking.	The unit has assured to comply during operation of the unit.
2.	Fine dust accumulated in the unit should be periodically cleaned and the dumps should be covered with tarpaulins to arrest erosion by wind.	The unit has assured to comply during operation of the unit.
3.	The drop height of the processed material should be kept at a maximum during loading and unloading.	The unit has assured to comply during operation of the unit.
4.	Conveyor chutes should be provided at the discharge points.	The unit was advised to comply.
5.	There should be bilane road system to approach the crusher.	<b>Not complied.</b>
6.	The approach road should be properly laid with	<b>Not complied.</b> The unit has not

	tar and concrete and should be sprayed with water. Similarly, the approach roads to individual crusher should be made in good condition and watered.	provided metal road with in the premises to avoid fugitive emission.
7.	Within the unit, a minimum distance of 20 meters should be made for roads.	The unit was advised to comply.
8.	The green belt will restrict the spread of particulate matter and trees should be evergreen high foliage type like neem, tamarind, gold mohar, fire of the forest and nay other local varieties are recommended.	<b>Not complied.</b> No green belt is being developed inside the premises.
9.	Ornamental Trees like Asoka along the roads on both sides leading to crushing area should be encouraged to improve the aesthetics of the working environment.	The unit was advised to comply.
10.	As an occupational safety, all the workers should be provided with personal protective equipments	The unit has assured to comply during operation of the unit.



**Annexure - III**  
**Photographs showing M/s. Shri Veerakumar Blue Metals, SF No. 297/3 & 318, Bogampatty Village, Sulur Taluk, Coimbatore District as per the orders of the Hon'ble National Green Tribunal (SZ), Chennai order in Appeal No. 16 & 17 of 2020 Dated: 04.11.2020**



**M/s. Shri Veerakumar Blue Metals**



**The unit has installed Primary Crusher (Jaw Crusher) – 1 No. Secondary Crusher – 1 No., VSI Crusher – 1 No., Vibrators – 2 Nos. covered with GI Sheet enclosures in the closed shed**

**Annexure - III**

**Photographs showing M/s. Shri Veerakumar Blue Metals, SF No. 297/3 & 318, Bogampatty Village, Sulur Taluk, Coimbatore District as per the orders of the Hon'ble National Green Tribunal (SZ), Chennai order in Appeal No. 16 & 17 of 2020 Dated: 04.11.2020**

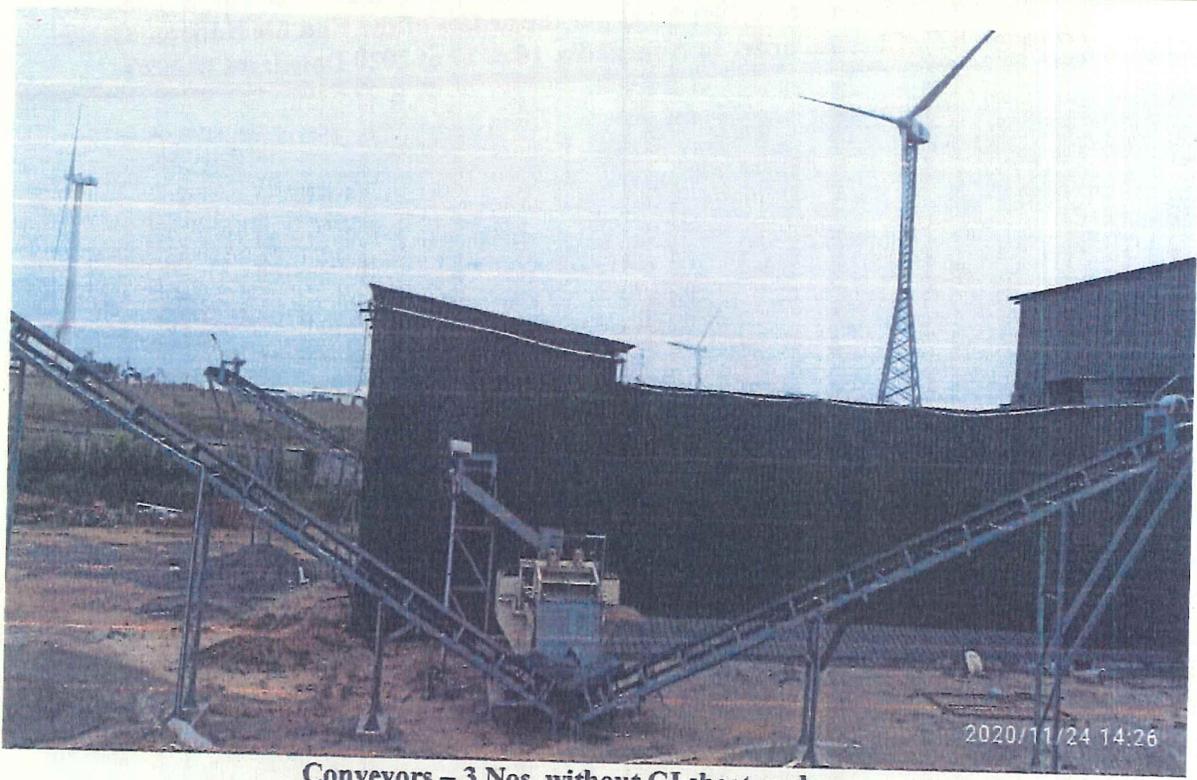


**Primary Crusher (Jaw Crusher) – 1 No. in the closed shed**



**VSI Crusher – 1 No. in the closed shed**

**Annexure - III**  
**Photographs showing M/s. Shri Veerakumar Blue Metals, SF No. 297/3 & 318, Bogampatty Village, Sular Taluk, Coimbatore District as per the orders of the Hon'ble National Green Tribunal (SZ), Chennai order in Appeal No. 16 & 17 of 2020 Dated: 04.11.2020**

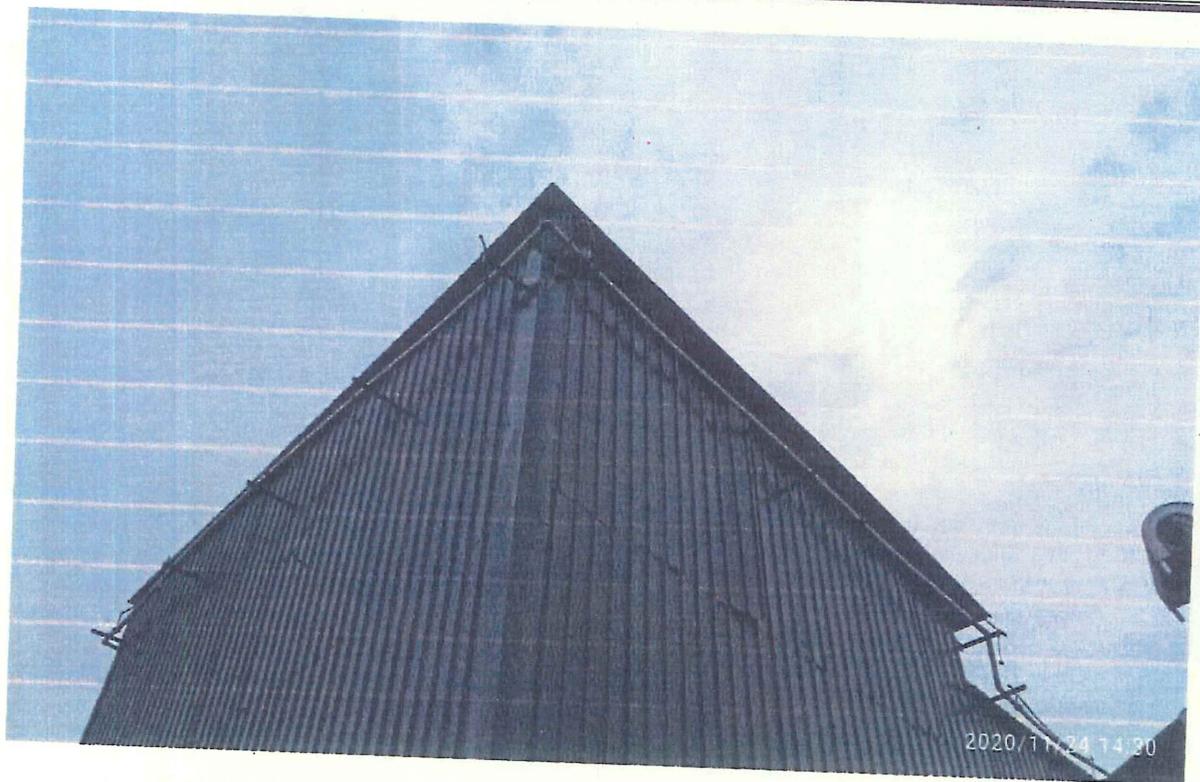


**Conveyors – 3 Nos. without GI sheet enclosures**



**Settling tanks arrangement**

**Annexure - III**  
**Photographs showing M/s. Shri Veerakumar Blue Metals, SF No. 297/3 & 318, Bogampatty Village, Sulur Taluk, Coimbatore District as per the orders of the Hon'ble National Green Tribunal (SZ), Chennai order in Appeal No. 16 & 17 of 2020 Dated: 04.11.2020**



**Water sprinklers provided at the front side and right side of closed shed**

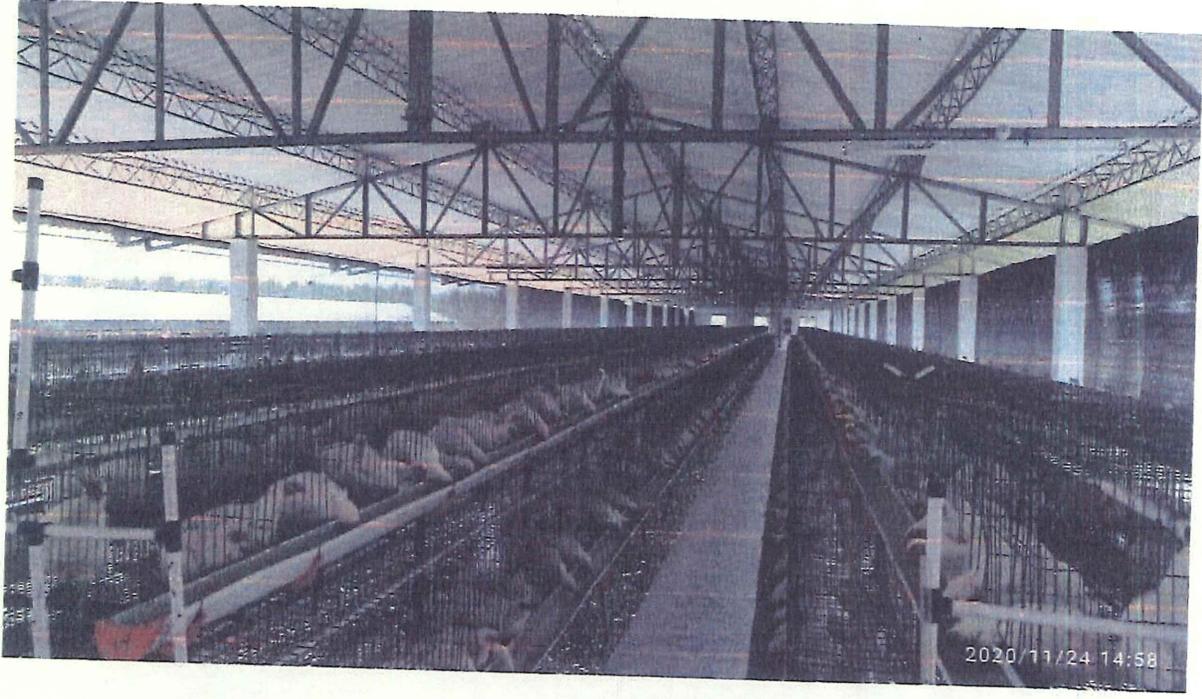


**Water sprinklers provided at the left side of closed shed**

**Annexure - IV**  
**Photographs showing M/s Valarmathi Hatchery located at SF Nos.316/2,316/3,317/2,318 etc.**  
**Bogampatty Village, Suler Taluk , Coimbatore District as per the orders of the Hon'ble**  
**National Green Tribunal (SZ), Chennai order in Appeal No. 16 & 17 of 2020 Dated: 04.11.2020**



**M/s. Valarmathi Hatchery – Brooding shed – found empty**



**Growing shed – In operation**

**Annexure - IV**  
**Photographs showing M/s Valarmathi Hatchery located at SF Nos.316/2,316/3,317/2,318 etc.**  
**Bogampatty Village, Sular Taluk , Coimbatore District as per the orders of the Hon'ble**  
**National Green Tribunal (SZ), Chennai order in Appeal No. 16 & 17 of 2020 Dated: 04.11.2020**



**Laying shed – In operation**



**Solid waste (fecal matter) deposition below the shed**

**Annexure - IV**  
**Photographs showing M/s Valarmathi Hatchery located at SF Nos.316/2,316/3,317/2,318 etc.  
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**Quarters provided by the facility for the employees within the campus.**

**Annexure - IV**  
Photographs showing M/s Valarmathi Hatchery located at SF Nos.316/2,316/3,317/2,318 etc.  
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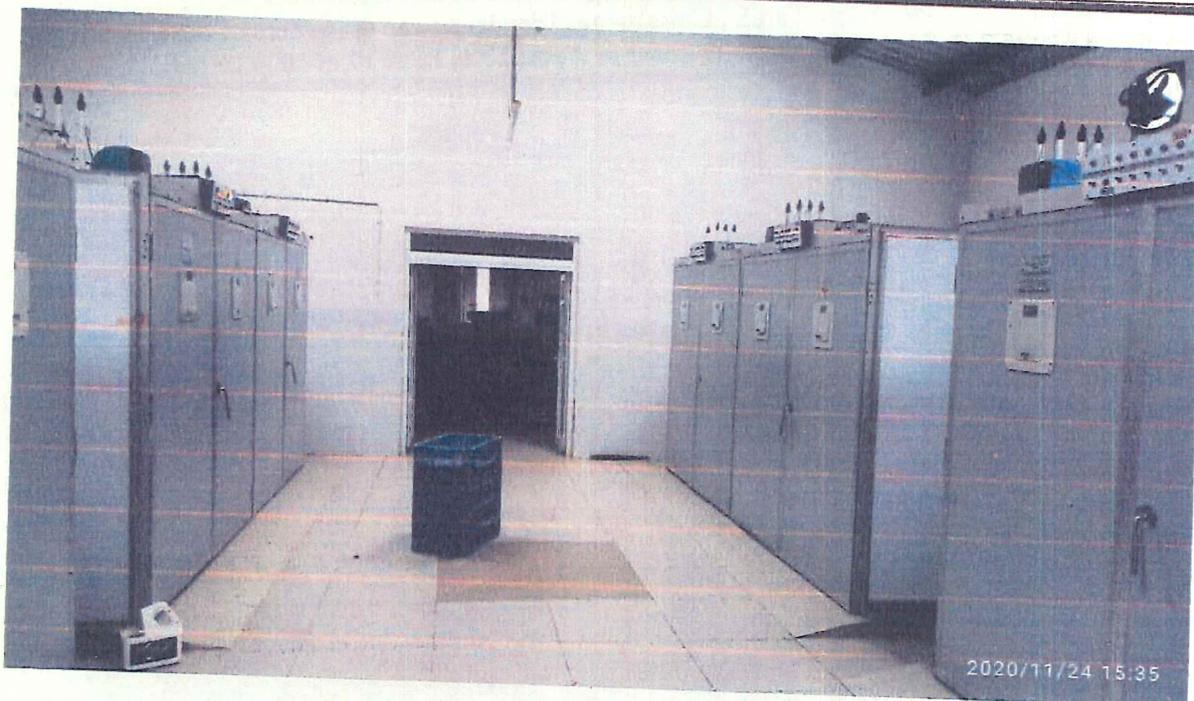


The unit has provided 14 Nos of Incubators to hatch approx. 10,000 hatchings per week in each incubator



Incubation of eggs

**Annexure - IV**  
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**Hatching section**



**Tray washing section and Solid hatchery waste comprises empty shells, infertile eggs, dead embryos, late hatchings and dead chickens and a viscous liquid from eggs are stored in carboys for the disposal**

**Annexure - IV**

**Photographs showing M/s Valarmathi Hatchery located at SF Nos.316/2,316/3,317/2,318 etc. Bogampatty Village, Sular Taluk , Coimbatore District as per the orders of the Hon'ble National Green Tribunal (SZ), Chennai order in Appeal No. 16 & 17 of 2020 Dated: 04.11.2020**



**The wastewater comes from water used to wash down incubators, hatchers, trays and chick handling areas disposed through open land percolation**

BEFORE THE NATIONAL GREEN  
TRIBUNAL SOUTHERN ZONE  
AT CHENNAI.

APPEAL NO.16 & 17 of 2020 (SZ)

M/s. Valarmathi Hatchery  
Rep. by its Partner S.K. Shanmugam ,  
44/90, Raju Naidu Lay Out II,  
100 Feet Road, Gandhipuram,  
Coimbatore.

...Appellant

**Vs**

The Tamil Nadu Pollution Control Board  
& others

...Respondents

Inspection Report filed by TNPCB on  
M/s. Shri Veerakumar Blue Metals, SF  
No. 297/3 & 318, Bogampatty Village,  
Sulur Taluk, Coimbatore District and  
M/s Valarmathi Hatchery located at SF  
Nos.316/2,316/3,317/2,318 etc.  
Bogampatty Village, Sulur Taluk,  
Coimbatore District.

Advocate for Respondent No.1  
Thiru.Kasi Rajan,  
Advocate, Chennai.

Date:01.12.2020

